

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 29<sup>th</sup> day of April 2009

Contempt Application No. 17 of 2008  
IN  
Original Application No. 736 of 2005

Hon'ble Mr. A.K. Gaur, Member (J)  
Hon'ble Mr. S.N. Shukla, Member (A)

Chandra Kumar Srivastava, S/o late Sri Sat Saran Lal Srivastava, R/o H. No. B-12/55 (New B-12/39), Gauriganj, Bhelupura, Distt: Varanasi.

... Applicant

By Adv : Sri S.N. Shukla

**V E R S U S**

Smt. Neelam Srivastava, Posted as Chief Post Master General, UP Circle, Lucknow.

... Respondent

By Adv: Sri S. Srivastava and Sri S.C. Mishra

**O R D E R**

By Hon'ble Mr. A.K. Gaur, Member-J

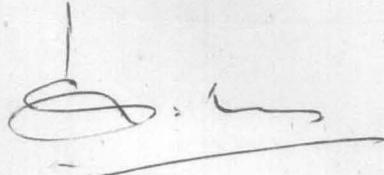
None appears for the applicant even on revised call. The contempt matter is between the Court and the Contemnor. Sri S. Srivastava and Sri S.C. Mishra, learned counsel for the respondents.

2. We have carefully seen the order passed by this Tribunal which is as under: -

"So, the impugned order dated 20.04.2005 is quashed. The respondents no. 3 is directed to ensure that the case of the applicant for compassionate appointment is reconsidered again in the light of the DOP&T letter dated 5.5.2003, within a period of four months from the date of a certified copy of this order is produced before him. The OA stands allowed in the above terms with no order as to costs."

3. In paragraph No. 4 of the CA it is clearly mentioned that in compliance of the order dated 10.04.2008 the meeting of the Circle Relaxation Committee held on 30.07.2008, but the case of the applicant for compassionate appointment was not approved by the Circle Relaxation Committee due to limited number of vacancies and keeping in view inter-se-merit of all other such cases. However, the Circle Relaxation Committee has ordered that the case of applicant be kept pending for reconsideration in the next meeting of CRC to be held on receipt of vacancies duly approved by the Screening Committee from the Postal Directorate, New Delhi. Photocopy of the said order is annexed as Annexure 1.

4. In view of the said statement of fact in the CA we are firmly of the view that the respondents have not committed any wilful disobedience of the order of this Tribunal. The contempt petition is accordingly dismissed. Notice issued to the respondent is discharged. However, if the applicant is still aggrieved he may approach this Tribunal on original side.

  
/pc/

Member (A)

  
Member (J)